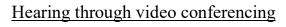
CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU





This the 27th day of January, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. ANAND MATHUR, MEMBER (A)

Firdous Ahmad Kumar, Age 38 yrs. S/o Mohd. Sultan Kumar R/o Ajar Bandipora Cell No.7889529677 Email ID: <u>firdoussultan786@gmail.com</u>

Pin Code 193502.

.....Applicant

(Advocate: Mr.Bhat Fayaz Ahmad)

Versus.

1. Union Territory of Jammu and Kashmir Through Principal Secretary to Government, Planning Department, Civil Sectt. Srinagar/Jammu

Email ID: pan-jk@nic.in

Pincode 180001.

2. Financial Commissioner to Finance Department,

Civil Sectt., Srinagar/Jammu Email ID: finance-jk@nic.in

Pincode 180001.

3. Commissioner/Secretary to Government,

GAD, Civil Sectt., Srinagar/Jammu.

Email ID: finance-jkgad@nic.in

Pincode: 180001.

4. Director General Economics and Statistics

Jammu/Srinagar.

Email ID: jandk-des@jk.gov.in

Pincode 190001.

5. District Development Commissioner, Bandipora.

Email ID: pa.bandipore@jk(.)gov.in

Pincode: 193502.

6. District Statistics Evaluation Officer, Bandipora.

Email ID: cpobandipora786@gmail.com

Pin 193502.

.....Respondents

(Advocate: - Mr. Amit Gupta, Additional Advocate General)

ORDER [ORAL]

Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J): -

During the course of the argument, learned counsel for the applicant submitted that the applicants would be satisfied if the respondents are directed to regularize their services in terms of "The Jammu and Kashmir Civil Services (Special Provisions) Act 2010".

2. Looking to the arguments of the learned counsel for the applicant, the OA is disposed of with direction to the respondents to consider the case of the applicant for regularization of his service provided he is eligible for the

T.A./61/308/2020

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regularization in accordance with the relevant schemes and acts applicable in

his case. This exercise be completed within a period of one month from the

date of receipt of certified copy of this order by way of reasoned and

speaking order. The applicant may also be intimated regarding the decision

taken in this regard by the respondents. It is once again reiterated that the

consideration for regularization of services of the applicant shall be

considered by the respondent strictly in terms of relevant schemes and rules.

3. It is made clear that we have not entered into the merits of the case.

4. No order as to cost.

(ANAND MATHUR) MEMBER (A) (RAKESH SAGAR JAIN) MEMBER (J)

Ak/-